

These import licences were recommended in value only.

(b) Share of Cadbury Fry in the value of import licences recommended during the above period was as under:—

G. C. A. . . . Rs. 2,92,500 (19.8%)

R. P. A. . . . Rs. 8,77,300 (25.65%)

(c) In 1973 the remittances made by the Company on account of dividends, royalty, consulting fees and others were Rs. 57.49 lakhs.

(d) No, Sir.

M/s Braithwaite, Burn and Jessop Construction Co. Ltd.

*513. SHRI INDRAJIT GUPTA: Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to refer to the reply given to USQ. No. 9775 on 9th May, 1974 regarding mismanagement and financial crisis in M/s Braithwaite, Burn and Jessop Construction Company Ltd. and state:

(a) the specific steps taken so far for revival of the finances, and restructuring of the management, of M/s Braithwaite, Burn and Jessop Construction Company Limited;

(b) whether it is a fact that the company will have large outstanding liabilities which it is unable to meet; and

(c) whether the company has any profitable long-term orders on hand?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. C. GEORGE): (a) Assistance from Government as has been asked for to ease the current financial situation has been furnished. As for restructuring of management, steps to progressively restructure and strengthen management are being actively considered.

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(b) It is true that right now the Company is not in a position to meet all the outstanding liabilities.

(c) Yes, Sir.

Subsidy for Establishment of Industrial Units in Backward Districts

*515. SHRI DHAMANKAR: Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

(a) whether Central Government offered 15 per cent subsidy for establishment of Industrial units in selected identified backward districts;

(b) if so, the total provision made for meeting subsidy claims during the current year and 1975-76;

(c) whether the State Governments are withholding claims for subsidy for want of fund from Central Government; and

(d) if so, the steps taken/envisaged to honour subsidy claims and facts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. P. SHARMA): (a) For industrial units taking effective steps on or after 1-3.1975 for establishment in selected identified backward districts, the subsidy will be 15 per cent of the fixed capital investment or Rs. 15 lakhs, whichever is lower.

(b) Total provision during the current year is Rs. 4 crores. A provision of Rs. 5 crores has been made for the Year 1975-76.

(c) and (d). Some claims for subsidy have been received very late from some States which are being examined and will be met out of the provision made for the year 1975-76.